The representative of Petitioner submitted that the Commission vide order dated 12.6.2019 has granted provisional tariff for the instant assets and that the information sought in the order dated 11.6.2019 has been submitted vide affidavit dated 27.6.2019. He submitted that none of the respondents have filed reply to the petition. All the information required for determination of tariff is available on record and as such the tariff as prayed for may be allowed. He also submitted that the Asset-II has not been put into commercial operation and it is anticipated to achieve COD during the 2019-24 tariff period and as such tariff may be granted to only Asset-I in the instant petition.

2. The Commission observed that as Asset-II has not achieved COD, tariff allowed for Asset-II in order dated 12.6.2019 should be excluded from the PoC computation, if it has been included in such computation.

3. Subject to above, the Commission reserved the order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Dy. Chief (Law)